THE HONOURABLE SRI JUSTICE ALAPATI GIRIDHAR

WRIT PETITION (SR) NO: 45126 OF 2026

The Court made the following ORDER:

The Writ Petition was assigned to this Court by way of a House Motion.

2. Heard Mr. P.V. Krishnaiah, learned counsel for the Writ Petitioners, Ms. K. Thanusha, learned counsel, representing Sri D.S. Sivadarshan, learned Standing Counsel for APSEC appearing for Respondent No.1.

3. The learned counsel for the Petitioners submits that the Writ Petition was filed seeking three reliefs, namely, a) to declare the action of the respondents in not including the names of Petitioner Nos. 1 and 2 in the Electoral Roll of Monugodu Gram Panchayat, despite the submission of application by the 1st Petitioner in Form-8 for shifting their electoral entries, bearing EPIC No.LFX2596054, dated 12.09.2026 and the 2nd Petitioner in July, 2026 respectively as illegal and arbitrary, and b) consequently, to direct the Respondents not to issue election notification for conducting elections for Amaravathi Mandal, Palnadu District and also c) to conduct elections for all 19 Gram Panchayats including the Amaravathi Gram Panchayat, so as to enable them to exercise their right to vote and contest in the local body elections.

4. The learned counsel appearing for Respondent No.1 submits that there is a glitch and they will process the applications of the Petitioners. Learned counsel further submits that a Co-ordinate Bench of this Court has passed

orders in similar circumstances and covers the issue and submits that they will follow the same in this case also. Learned counsel also submits that on the other two prayers, the Writ is not maintainable.

5. This Court, at this juncture, cannot interfere in the election process and stall election notification for local body elections in Amaravathi Mandal, Palnadu District or to direct to conduct elections for all 19 Gram Panchayats including the Amaravathi Gram Panchayat.

6. In view of the above submissions, the Writ Petition is disposed of directing the 1st Respondent to ensure to process forthwith the Form-8 applications and EPIC registration and examine to include the names of the Writ Petitioners expeditiously in the Electoral Rolls of Monugodu Gram Panchayat under Amaravathi Assembly Constituency as per law. The Writ Petitioners are at liberty to approach the concerned Authorities on election in all 19 Gram Panchayats. There shall be no order as to costs.

As a sequel, all pending miscellaneous applications, if any, shall stand closed.

JUSTICE ALAPATI GIRIDHAR

Dt: 20.10.2026
KAS/SKB

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